

2019
IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

No. -A

Dated, Calcutta, the Nov, 2019

From : **Sri Bibhas Ranjan De,**
 Registrar (Judicial Service),
 High Court, Appellate Side,
 Calcutta.

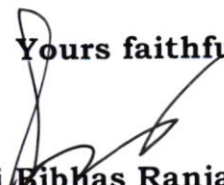
To : **1) The District Judge of all Districts**
 Including Andaman & Nicobar Islands
 2) The Chief Judge , City Civil Court , Calcutta
 3) The Chief Judge , City Sessions Court , Calcutta
 4) The Chief Judge , Presidency Small Causes Court ,
 Calcutta

Sub : Vacancy Circular for the post of Member(Law) in
Central Electricity Regulatory Commission (CERC)

Sir/Madam ,

The vacancy circular being no.25/3/2018-R&R dated 03.10.2019 as issued by the Ministry of Power Govt. of India and enclosures thereof being the proforma of application is being uploaded in the website of this Hon'ble Court for information of all eligible judicial officers in the state of West Bengal and Andaman & Nicobar Islands requesting you to send/forward filled in application and annexures thereof so that the same should reach the office of the under-signed by 11th November, 2019 , enabling this end for onward transmission of the same to the appropriate authority before the last date (i.e. 14/11/1019).

Yours faithfully,


Sri Bibhas Ranjan De
Registrar (Judicial Service)

No. 25/3/2018-R&R
Government of India
Ministry of Power

Shram Shakti Bhavan, Rafi Marg,
New Delhi-110001. November 4, 2019

To

Registrar General,
All High Courts.

Subject : Filling up the post of Member (Law) in CERC.

Sir,

The Central Electricity Regulatory Commission (CERC) had been set up by the Government of India at New Delhi under the provisions of the Electricity Regulatory Commissions Act, 1998 and is deemed to be constituted under the corresponding provisions of the Electricity Act, 2003 which has repealed the Electricity Regulatory Commission Act, 1998. The Commission consists of the Chairperson and three other Members (and also Chairperson, Central Electricity Authority as ex-officio Member of the Commission). One post of Member, CERC became vacant on 09.10.2018.

2. A vacancy circular No. 25/3/2018-R&R dated 3.10.2019 (copy enclosed) has been published in the Employment News dated October 19 - 25, 2019 and at the websites of Ministry of Power (weblink : https://powermin.gov.in/sites/default/files/webform/notices/Filling_up_the_post_of_Member_Law%29_CERC_0.pdf) and that of DoPT i.e. www.dopt.gov.in. Last date for receipt of applications is 14.11.2019.

3. As per the direction of Hon'ble Supreme Court in its judgement dated 12.4.2018 in Civil Appeal No. 14697 of 2015 - State of Gujarat & Others vs. Utility Users' Welfare Association & Others, the qualification for Member (Law) in CERC would be:
"a person, who is, or has been holding a judicial office or is a person possessing professional qualifications with substantial experience in the practice of law, who has the requisite qualifications to have been appointed as a Judge of the High Court or a District Judge."

This has also been mentioned in the vacancy circular dated 3.10.2019.

4. I shall be grateful if you could kindly give wide circulation to the vacancy circular among the prospective/eligible candidates.

Yours faithfully,



Encl: as above

(D. Chattopadhyay)
Under Secretary to the Govt of India
Telefax : 011-23730265